

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 320**

CA-1069/2019 IA-4885/2022 IA-291/2024 IA-5098/2022 IA-4750/2022  
CA-1114/2018 CA-1214/2019 CA-2884/2019

In  
(IB)-02(PB)/2017

**IN THE MATTER OF:**

Nikhil Mehta & Sons (HUF) & Ors

**.....APPLICANT/PETITIONER**

**Vs**

M/s. AMR Infrastructures Ltd

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 09.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Homebuyers Association	: Mr. Siddharth Banthia
For the Applicant	: Mr. U N Singh Adv for GNIDA in IA No. 1114/18 and for Applicant-GNIDA in IA No 4750/2020. Ms. Vatsala Kak, Mr. Raghav Dembla, Advs in IA-291. Mr. Vivek Chawla, Advocate.
For the Respondent	: Mr. Zorawar Singh, Mr. Hitesh Mankar Mr. Shuhbham for Respondent No. 3. Mr. Raghu Vasishth, Adv for R-4 in IA-1214/19. Mr. Ashish Gupta, Mr. Raghu Vasishth, Advs for R-8 in IA-2884/19. Ms. Armrita Sarkar, Ms. Essha Shonak, Advs.
For the SRA	: Mr. Nikhil Kumar Jha, Advocate in I.A 1069 of 2019.
For the RP	: Mr. Abhishek Anand, Mr. Kashish Rehan, Advs.

**ORDER**

With the consent of the parties, the matter is adjourned to **28.02.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**